

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 369/TT/2023

Subject	Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for transmission asset under “Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Sub-station with 1X500 MVA, 400/220 kV ICT along with associated works at 220 kV level.
Date of Hearing	27.6.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri Ramesh Babu V., Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Ajmer Vidyut Vitran Nigam Limited and 14 others
Parties Present	Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant Petition has been filed for the determination of transmission tariff from COD to 31.3.2024 in respect of the replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Sub-station with 1X500 MVA, 400/220 kV ICT along with associated works at 220 kV level under “Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Sub-station with 1X500 MVA, 400/220 kV ICT along with associated works at 220 kV level”. He further submitted a reply to the Technical Validation letter that has been filed by the Petitioner vide affidavit dated 7.5.2024. He added that the Petitioner has not received any reply to the Petition from the Respondents.

2. After the hearing of the representative of the Petitioner, the Commission directed the Respondents to file their respective replies within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter. The Petitioner was directed to file the following information on an affidavit within two weeks, with an advance copy to the Respondents:



- a) Details of the shifting of the ICT along with its book value.
- b) Whether the subject transmission asset was part of the Maintenance spares, or Regional spares, or Insurance spares?
- c) Where is 1x250 MVA ICT kept after its replacement?
- d) Reasons for deviation in the claimed capital cost as on the COD mentioned in the Petition, i.e., Rs. 32.78 lakh vis-à-vis the cost mentioned in Form 5 as on COD, i.e., Rs. 33.42 lakh.

3. The matter will be listed for hearing **on 20.8.2024.**

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

